

(3)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No.1623 of 2005.

Allahabad, this the 13th day of January, 2006.

Hon'ble Mr. D.R. Tiwari, A.M.

Baij Nath son of Ram Surat Mishra,
resident of 18-B Beni Ganj, Allahabad
at present posted as Head T.T.E.,
North Central Railway, Allahabad
C.I.T. Office, Allahabad. ...Applicant.

(By Advocate : Shri D.K. Tiwari)

Versus

1. Union of India, through General Manager,
North Central Railway, Allahabad.
2. Chief Medical Director,
North Central Railway, Allahabad.
3. Senior Divisional Finance Manager,
North Central Railway, Allahabad.
4. Finance Officer/(FNCO),
North Central Railway, Allahabad.
5. Chief Medical Superintendent,
North Central Railway, Allahabad.

....Respondents.

ORDER

By Hon'ble Mr. D.R. Tiwari, A.M. :

Heard learned counsel for the applicant.

2. This OA has been filed for issuance of direction to the respondents to release the amount of Rs.62,124/- regarding medical reimbursement in favour of the applicant and the claim has been filed on 13.11.2003. The applicant has filed the claim, which is at Annexure-2, page - 20, since this is pending with the respondents for a long time.

...2.

D.Tiwari

(4)

It is submitted that the applicant will be satisfied if the direction is issued to the respondents for expediting the claim.

3. Without going into the merit of the case, I am of the view that the interest of justice shall better be served if a direction be issued to the respondents to consider and decide the representation of the applicant within a stipulated period by a reasoned and speaking order.

4. Under the circumstances, the OA is disposed of at the admission stage itself with a direction to respondent No.4 to consider and decide the representation of the applicant by a reasoned and speaking order within a period of three months from the date of receipt of copy of this order. No order as to costs.

JL
Member-A

RKM/